BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD** 

IA 17 of 2018 in C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Reliance Naval And Engineering Ltd.

V/s.
United Ships Repairs & Marine Works, Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

**DESIGNATION** REPRESENTATION S.NO. NAME (CAPITAL LETTERS) **SIGNATURE** 1. Sanjoy Ruis C.A. Rojessional Representative 多火火 2. Kornal Jain Comar Airo 3. Stradhe Agrawal Connselfor Respondent Bushnoolia 4. Harsha Caddha Hushadhe 5. Jainin R. Dane Applicant Advoeale 7. Samabh N. Soparkon Sr. Adv. Applicant 8. Navin Pahwe Applicant 50.Ad~

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Jaimin Dave present for Applicant. Learned FCA Mr. Sanjay Ruia with learned PCS Ms. Komal Jain with Learned Advocate Ms. Shradha Agarwal with Learned Advocate Ms Harsha Ladhha present for Respondent in IA 17/2017.

At request of learned FCA for Respondent/ Original Petitioner for filing reply, if any.

Respondent shall file reply, if any, serving a copy in advance to other side.

List the matter on 18.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL